P-24021/34/2019-IPR-VI

Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry and Internal Trade
IPR-CIPAM Section

Vanijya Bhawan, New Delhi. Dated: 06th June, 2023

DEPUTATION ORDER

Sanction of the President is hereby accorded to the foreign deputation of following officials to **Georgia from June 14 to 16, 2023** to participate in the Worldwide Symposium on Geographical Indications, jointly organized by WIPO and the National Intellectual Property Center (SAKPATENTI) of Georgia:

- i. Shri Rajat Kumar Saini, Director, DPIIT
- ii. Shri Prashanth Kumar S Bhairappanavar, Assistant Registrar of Trademarks& GI, Trade Marks Registry, Ahmedabad
- The tour of the officers will commence from the date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.
- 3. The officer will be entitled to the following expenditure during deputation:

Air fare	As per entitled class.
7 11 1410	715 per crititied class.
Airport tax (If any)	As per actuals.
Daily allowances	As admissible.
Hotel accommodation	As per entitlement.
Contingency	As per norms.
Local Transport (including airport drop and pickup)	As per norms
Mobile Phone	As per entitlement as per Para 5 of M/o Finance OM dated 26.03.2018.
Excess Baggage	As per norms.
Business Centre Facilities	On actual basis.
Enforced halts including lodging and transport	As per entitlement

- 4. During the period of deputation, the officers will draw their pay and allowances in the existing capacity. The expenditure on their pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officers will not be allowed to draw any part of the salary in foreign exchange.
- The other entitlements of the officers including medical facilities will be as laid down in the orders issued by the Ministry of Finance/Ministry of External Affairs from time to time.

- 6. All admissible expenditure towards Air passage/TA/DS/Airport Tax/Medical Expenses/Mobile Phone/excess baggage etc. in respect of Mr. Prashant Kumar S.B.will be debitable to the Major Head- 3475, Minor Head- 00.102, Office of CGPDTM and GIR- 11.01, FTE 12 and in respect of Shri Rajat Kumar Saini will be debitable to the Major Head 2852.80.104.01.01.12- Scheme for Investment Promotion, Foreign Travel Expenses under Demand No. 11 of the Department for Promotion of Industry and Internal Trade for the year 2023-24.
- 7. The officers will furnish a report on their visit after return from abroad.
- 8. This sanction will be treated as an authority for the payment.
- 9. This issues with the concurrence of AS&FA of this Department vide Note No 40 dated 06.06.2023 of file No. P-24021/34/2019-IPR-VI (E-30319).

(Rajesh Ranjan) Under Secretary to the Govt. of India

To:

The Pay & Accounts Officer (PAO), DPIIT, Udyog Bhawan

Copy to:

- 1. Shri Tejas Sanjay Pagar, Second Secretary & HOC Indian Embassy in Armenia, concurrently accredited to Georgia- https://doi.org/10.1007/journal.gov.in
- 2. Shri CHARANJEET SINGH Joint Secretary (Eurasia), MEA, New Delhijsers@mea.gov.in
- 3. The Chief Controller of Accounts, DPIIT, Udyog Bhavan, New Delhi.
- Shri Rajat Kumar Saini, Director, DPIIT
- Shri Prashanth Kumar S Bhairappanavar, Assistant Registrar of Trademarks & GI, Trade Marks Registry, Ahmedabad
- 6. PSO to SIIT/ Sr. PPS to JS(HP)/PS to Dir. (KT)
- 7. PA to CGPDTM, O/o CGPDTM
- 8. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File
- 9. Establishment-I, Vanijya Bhawan, New Delhi.